



The Bihar Gazette

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(NO.PATNA 588) PATNA, Tuesday, 30TH APRIL 2019

Patna High Court

NOTIFICATION

The 30th April, 2019

No. X-03-159 (R)/ 2019—In exercise of the powers conferred under Article 229(2) of the Constitution of India, the Chief Justice of the High Court of Judicature at Patna, do hereby amend by way of substitution the existing Proviso (i) in column captioned "**Mode of Appointment**" of Rule 7(9) of Part V of the Patna High Court Officers and Staff (Condition of Service and Conduct) Rules, 1997.

1. Short title and commencement -

- (i) These Rules may be called the Patna High Court Officers and Staff (Condition of Service and Conduct) (3rd Amendment) Rules, 2019.
- (ii) They shall come into force at once and shall apply to all appointments to the post of Personal Assistants including those which are still in process.

2. Amendment in Proviso (i) of Rule 7(9) of Part V of the said Rules: -

<p>Contents of the existing Proviso (i) in column captioned "Mode of Appointment" of Rule 7(9) of Part V of the Patna High Court Officers and Staff (Condition of Service and Conduct) Rules, 1997</p>	<p><i>After its substitution the contents shall now be read as</i></p>
<p>(i) English shorthand-typing test with minimum speed of 80 W.P.M. for 240 words only i.e. at the rate of 80 W.P.M. for 3 minutes and 20 minutes for its transcription along with 5 minutes for revision of shorthand immediately after dictation, followed by intensive in-house training for three months thereafter. (C.S. 155 vide Notification No.397/Rules dated 20.7.2016.)</p>	<p><i>(i) "English shorthand-typing test with minimum speed of 80 W.P.M. for 800 words only i.e. at the rate of 80 W.P.M. for 10 minutes and 35 minutes for its transcription along with 15 minutes for revision of shorthand immediately after dictation."</i></p>

By order of the Court,
(Sd) ILLEGIBLE,
Registrar General,

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